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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ **ITA 502/2025**
PR. COMMISSIONER OF INCOME TAX, DELHI-7Appellant
Through: **Mr. Puneet Rai, SSC**
versus

QED VENTURE ADVISORS PVT. LTD.Respondent
Through: **Appearance not given.**

CORAM:
HON'BLE MR. JUSTICE V. KAMESWAR RAO
HON'BLE MR. JUSTICE VINOD KUMAR

ORDER

% **09.10.2025**
CM APPL. 63151/2025(condonation)

1. For the reasons stated in the application, the delay of 387 days in refiling the appeal is condoned.
2. The application stands disposed of.

CM APPL. 63150/2025(exemption)

3. Exemption allowed subject to all just exceptions.
4. The application stands disposed of.

ITA 502/2025

5. Mr. Puneet Rai, learned Senior Standing Counsel for the appellant states that in a similar matter ITA 498/2025, this Court had issued notice.
6. Accordingly, issue notice returnable on 15.12.2025.

V. KAMESWAR RAO, J

VINOD KUMAR, J

OCTOBER 9, 2025/rt